

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL No. 55 of 2017 &  
IA NO. 09 OF 2017**

**Dated: 23<sup>rd</sup> February, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**M/s. Lintax Marketing Services Pvt. Ltd. & Ors. ...Appellant(s)  
Vs.  
Haryana Electricity Regulatory Commission & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Ms. Ananya Ghosh

Counsel for the Respondent(s) : Mr. Nishant Ahlawat for R.1

Mr. Aditya Singh for R.2

**ORDER**

Admit. Issue notice. Mr. Nishant Ahlawat takes notice on behalf of Respondent No.1 and Mr. Aditya Singh takes notice on behalf of Respondent No.2 and they seek four weeks time to file reply. They may file the same on or before 24.03.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 10.04.2017 after serving copy on the other side.

List the matter on **04.05.2017.**

**(I. J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**

*ts/kt*